

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONE BENCH, KOLKATA**  
**(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

**Original Application No. 54/2026/EZ**

IN THE MATTER OF: -

Rajani Kanta Padhy-----Appellant(s)

Versus

State of Odisha and Others. -----Respondent(s)

**AFFIDAVIT ON BEHALF OF THE OPPOSITE**  
**PARTY/RESPONDENT NO.08 STATE ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY (SEIAA), ODISHA**

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Place: Bhubaneswar  
Date: 19/05/2026

**Shri Apurba Ghosh**  
Advocate for Respondent No.08  
(SEIAA), Odisha  
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25/D Baderaipur Road  
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
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**Original Application No. 54/2026/EZ**

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**AFFIDAVIT ON BEHALF OF THE OPPOSITE**  
**PARTY/RESPONDENT NO.08 STATE ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY (SEIAA), ODISHA**

1. Dr. Pradeept Kumar Nayak, son of Sri Bhimasen Nayak aged about 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.08 before this Hon'ble National Green Tribunal.
3. That, I have gone through the Original Applicant and Hon'ble NGT, EZ order dated 17.03.2026 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

19 MAY 2025

*Pradeept Kumar Nayak*  
Environmental Scientist  
SEIAA, Odisha

**NOTARY**  
N.K. PRADHAN  
BHUBANESWAR  
REGD. NO. ON 7/09  
DATE EXPIRE  
02.03.2029  
GOVT. OF ODISHA

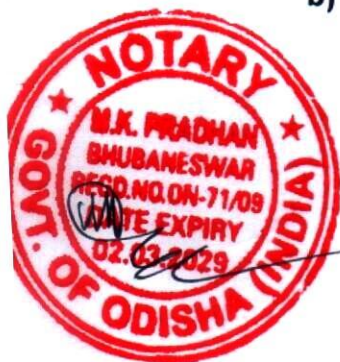
4. That, in reply to the averments made in the Para-01 of the original application, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
  
5. That in reply to the averments made in the Para-02 to Para-04 of the appeal petition, the deponent humbly submits the following facts in chronological order for the kind consideration and better appreciation of the Hon'ble NGT, EZ, Kolkata.

a) **14.01.2016:** The Environmental Clearance (EC) of Kharida Sand Bed (River-Rusikulya & Ghodahada) over an area 13.00 Acre or 5.3261 Ha at Village-Karida under Tahasil-Hinjilicut of Ganjam District, Odisha was issued by SEIAA, Odisha vide EC letter no.202/SEIAA dated 14.01.2016 for a period of 5 years in favour of Sri Pramod Kumar Choudhary, the successful bidder/lessee. After completion of 5year lease period further auction was made and Sri Kiran Kumar Panda has been selected as a successful bidder/lessee vide letter no. 1587 dated 02.03.2021 for the said sand bed.

The copy of intimation to successful bidder vide letter No. - 1587 dated 02.03.2021 is attached in **Annexure-I.**

b) **27.12.2021:** This is matter on Kharida Sand Bed (River-Rusikulya) over an area 13.00 Acre or 5.3261 Ha at Village-Karida under Tahasil-Hinjilicut of Ganjam

For receipt Kumar Nayak  
 Environmental Scientist  
 SEIAA, Odisha

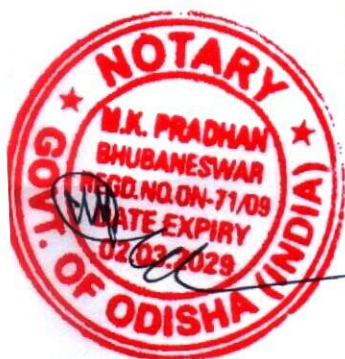


District, Odisha. The Project Proponet/successful bidder/lessee, Sri Kiran Kumar Panda submitted Terms of Reference (ToR) application vide proposal no. SIA/OR/MIN/68140/2021 dated 04.10.2021 in respect of Environmental Clearance of Kharida Sand Bed (River-Rusikulya) over an area 13.00 Acre or 5.3261 Ha. After State Expert Appraisal Committee recommendation, the project proposal was placed in SEIAA, Odisha Authority meeting held on 17.12.2021 and this Authority allowed ToR for the said project proposal vide letter no. 3686/SEIAA dated 27.12.2021 for Environment Impact Assessment (EIA) study and Public Hearing as B1-category (lease area more than 5 Ha) project as per the provision of EIA Notification, 2006 and amended therein.

The copy of the ToR letter No.-3686/SEIAA dated 27.12.2021 is attached in **Annexure-II**.

- c) **07.09.2023:** After completion of EIA studies and Public Hearing on 09.09.2022 and Replenishment Study of sand and Environmental Management Plan (EMP) for the said project, the Project Proponet Sri Kiran Kumar Panda submitted an Environmental Clearance (EC) application to SEIAA, Odisha on 24.06.2021 for mining of sand from Kharida Sand Bed (River-Rusikulya & Ghodahada) over an area 13.00 Acre or 5.3261 Ha at Village-Karida under Tahasil-Hinjilicut of Ganjam District, Odisha. The proposal was placed in State Level Expert Appraisal Committee (SEAC) held on 01.12.2023 and the SEAC recommended the proposal for grant of EC with standard

*Prad sapt Kumar Nayak*  
Environmental Scientist  
SEIAA, Odisha



and specific conditions. Thereafter, the proposal was placed in 151<sup>st</sup> SEIAA, Odisha Authority meeting held on 11.01.2024 and 12.01.2024. The Authority peruse the reply dated 21.11.2023 of the Tahasildar, Hinjilicut enclosing an action plan for protection of River channel in confluence point which is very sketchy and devoid of any technical details and measurement. After detailed deliberation in the matter, the Authority decided that the PP should prepare a concrete plan and estimate for protection of river channel in the confluence point of River Ghodahada and River Rusikulya and obtain No Objection Certificate (NOC) from the Water Resource Dept. for the mining proposal along with technical approval of the action plan. Accordingly, clarification letter issue to the project proponent (PP) dated 05.02.2024. It is submitted that after field verification by the Tahasildar and Revenue Department of concerned District along with mining Officer it was concluded that the Mining should be confined without touching the confluence point zone. Hence, the Plot no. 4531/1 which was actually situated at the confluence point zone has been eliminated and the plot no. 4532/A is proposed for mining, according, the Modified Mining Plan has been approved dated 06.09.2024. Further, the proposal was placed in 177<sup>th</sup> SEIAA, Odisha Authority meeting held on 28.10.2024 & 29.10.2024 and the Authority accorded the EC for Kharida Sand Bed (River-Rusikulya & Ghodahada). Accordingly, the EC was issued vide EC Identification no. EC24B001OR111384 dated 13.12.2024 for extraction of 15,500 cum of sand per annum subject

*Pradhyot Kumar Nayak*  
 Environmental Scientist  
 SEIAA, Odisha



to submission of Annual Replenishment Study Report by 31.12.2025. Also, condition that the PP shall not extract sand from the Plot no.4531/1 which was actually situated at the confluence point zone has been eliminated and the plot no. 4532/A is proposed for mining, according, the Modified Mining Plan has been approved dated 06.09.2024.

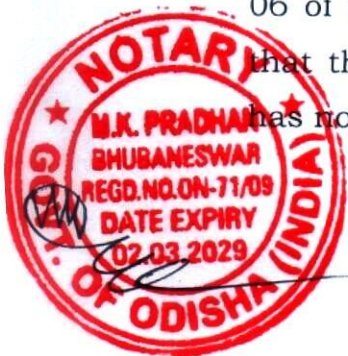
The copy of the EC letter No.-EC24B001OR111384 dated 13.12.2024 is attached in **Annexure-III**.

- d) **03.01.2025**: The lease agreement was made on 03.01.2025 for a period of 5 years between the Mining Officer, Berhampur and Sri Kran Kumar Panda, the successful bidder.

The copy of the lease agreement i.e. date of lease execution dated 03.01.2025 is attached in **Annexure-IV**.

- e) **11.05.2026**: The Project Proponet (PP) Sri Kiran Kumar Panda submitted an Amendment in EC application to SEIAA, Odisha vide proposal no. SIA/OR/MIN/578118/2026 dated 11.05.2026 in replenishment study report of sand of Kharida Sand Bed which is under consideration of SEAC, Odisha.

6. That, in reply to the averments made in the Para-05 to para-06 of the original application, the deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.



Pradhept Kumar Nayak  
Environmental Scientist  
SEIAA, Odisha

- 7. That, in reply to the averments made in the Para-07 to para-20 of the original application, the deponent humbly submits that the project proponent has submitted replenishment study report of sand in Amendment EC application dated 11.05.2026 which is under consideration of SEAC. The PP has submitted compliance report of EC condition on 21.04.2026 to the Integrated Regional Officer of MoEF & CC, Bhubaneswar. In the compliance report there is no record of excess mining. As per the EC condition, the concerned Mining Officer shall take adequate measure to prevent unauthorized mining. The SEIAA, Odisha has not received any information from concerned Mining Officer on excess and un-authorized mining of sand in respect of Kharida Sand Bed.
- 8. That, in reply to the averments made in the Para-21 to para-41 of the original application, the deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
- 9. That the deponent reserves the right to file further affidavit as and when necessary.
- 10. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by  
Advocate



Pradeept Kumar Nayak  
Environmental Scientist  
Deponent  
SEIAA, Odisha

7

*M.K.P.*  
**MANJULA KUMAR PRADHAN**  
**NOTARY PUBLIC**  
**BHUBANESWAR**  
**REGD. NO. ON-71/2009**  
**PH - 9437627119 (M)**

**VERIFICATION**

**19 MAY 2025**

Verified at Bhubaneswar on this day of -----  
that the contents of the above affidavits are true and correct on  
the basis of the records maintained by the respondent in the daily  
course of its business, no part of it is false and nothing has been  
concealed therefore.

Place: Bhubaneswar

Date: 19/05/2026

**SWORN BEFORE ME**

*Pradheep Kumar Nayak*  
Environmental Scientist  
**Deponent**  
SERVA, Odisha



*M.K.P.*  
**MANJULA KUMAR PRADHAN**  
**NOTARY PUBLIC**  
**BHUBANESWAR**  
**REGD. NO. ON-71/2009**  
**PH - 9437627119 (M)**  
*19/05/26*

## Intimation to Successful Bidder

{ See rule 27(6)}

Letter No. 1587 Dated 02.03.21

From,

Tahasildar,  
Hinjilicut

To

Kiran Kumar Panda,  
S/O: Late Gopinath Panda,  
Khalasi Sahi,  
Po: Berhampur,  
PS: Berhampur Sadar,  
Dist: Ganjam, State: Odisha  
PIN: 760001**Sub: Intimation to successful bidder.**

Sir,

This is to intimate that you have been selected as the successful bidder for the quarry lease described below, namely: Name of the lease: Sand bed, Kharida, Area: Ac. 13.000, Period of lease: for five years based on your application for the said lease. The amount of additional charge bid by you and accepted is Rs. 1255 per cubic metre.

The environment clearance for the said lease has not been obtained. The tentative selection is subject to the provisions of the OMMC Rules, 2016 and to the terms and conditions annexed with this letter.

You are directed to convey your acceptance to the terms and conditions and to deposit an amount as prescribed under rule 27 (7).

Name of the quarry	MGQ per annum (in Cum)	Royalty fixed by the Govt. (in Rs.)	Additional Charge quoted by you (in Rs.)	Royalty to be deposited as per MGQ	Additional Charge to be deposited as per MGQ
Sand bed, Kharida	15500	35	1255	542500	19452500

DMF as per MGQ	Grand Total	Interest -free security to be deposited	EMD submitted in shape of demand draft	Balance to be deposited
1999500	21994500	5498625	131750	5366875


Q

501

Proof of deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money shall stand forfeited.


You are also directed to execute deed in respect of the quarry lease for the aforesaid area within the period specified in sub-rule (1) of rule 43 of the OMMC Rules 2016.

Yours faithfully

  
Tahasildar, Hinjilicut  
01/03/21

Memo No. ~~1588~~ 1588 date 02.03.21

Copy forwarded to the Tahasildar, Berhampur with a request to cause service of this letter upon the person concern with dated acknowledgement and send the served copy to the undersigned.

  
Tahasildar, Hinjilicut  
01/03/21

**State Environment Impact Assessment Authority, (SEIAA),  
Odisha**

5RF-2/1, Unit – IX, Bhubaneswar – 751022, Tel: 0674- 3510075

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No. 3683/SEIAA

Dt. 27.12.2021

SEIAA File No. SIA/OR/MIN/68140/2021

To

Sri Kiran Kumar Panda  
S/o Late Gopinath Panda,  
At/Po-Khalish Street, Near Berhampur Stadium  
Ps-Berhampur Town, Dist-Ganjam, Pin-760001

Sub: Proposal of Sri Kiran Kumar Panda for EC of Kharida Sand Bed over an area of 13.00 acres or 5.261 hectares in village Kharida, Tahasil-Hinjilicut, District-Ganjam - Issuance of Terms of Reference (ToR) reg.

Ref: 1) Your online application dated 04.10.2021 for issue of ToR vide Proposal No: SIA/OR/MIN/68140/2021

2. SEIAA meeting held on 17.12.2021.

Sir,

This has reference to the online proposal submitted in the Ministry of Environment, Forest and Climate Change (SEIAA, Odisha) to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format. (Form-1) along with Pre-feasibility Report, Checklist, DSR and Approved Mining Plan.

In this regard, I am to inform you that the proposal for ToR was considered in the meeting of SEIAA held on 17.12.2021 and the Authority have decided to issue ToR (Standard & Specific) for the project. Hence, under the provisions of the EIA Notification 2006 as amended, the Standard ToR (enclosed as Annexure-I) with public hearing along with specific ToR as mentioned below for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed.

Specific ToRs

1. Whether it is an existing mine? If yes, submit the copy of Environmental Clearance and compliance to EC conditions from the Regional Office, SPCB. The year which last operated.  
1(a) The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum or volume of sand deposited /replenished & extracted in the mining lease area. The detailed comparison of both pre monsoon and post monsoon elevation data shall be included in the study report. The replenishment rate of sand may be studied as per the procedure laid down in the Enforcement and Monitoring Guidelines for Sand Mining, 2020 ([www.moef.gov.in](http://www.moef.gov.in)) issued by the MoEF&CC, Govt. of India. The finding of the study shall be submitted to SEIAA along with the final EIA / EMP report to assess the rate of replenishment of mined out sand.
2. Area of the 'no mining zone' specially demarcated within the list out area for safety of the river bank / any bridge or such other structure nearby; and the dimensions and geo-co-ordinates of this zone w.r.t lease boundary.
3. The Project proponent have to submit the Google map showing details about quarry area, nearest environmental sensitive location and sand transporting path from quarry to Village road/SH/NH and its distance.
4. Any approach road existing or will be constructed inside the safety zone?
5. Mitigation measures to be taken to ensure not to disturb free flow of river.
6. Distance of the river bank / embankment form the lease boundary. It is a river bank or embankment?
7. Any ramp existing or will be constructed on the river bank / embankment for movement of vehicles to reach the nearest road.
8. Distance of the village road / city road / district road / public road for the river bank. Is this road single road / double road?
9. No. of village (s) and name of village (s) or the city (s) or urban place (s) or semi urban place (s) through which the sand carrying vehicles will ply and the distance of it from the river bank or embankment whether there is any forest land in the intervening area through which the sand carrying trucks will ply.
10. Whether schools / colleges / hospitals / health centers / bus stops / religious places existing nearby and if so, the distances of it from the bank or the road through which the vehicle will ply or existing alongside the road?

11. Any plantation done in the safety zone or embankment in case of an existing mines and if so, the area of plantation, number of species? If not, the plan for it to arrest bank erosion.
12. Any stone packing in the river bank / embankment existing in case of existing mines and if not, the plan for it.
13. Whether, any alternative mine exists or explored or can be explored if this mine is otherwise found unsuitable? Please furnish details.
14. (i) Whether permission taken or will be taken from Water Resource Authority or the concerned Authority of the roads to be used for plying of vehicles loaded with sand or empty vehicles for the same after the river bank.  
(ii) Responsibility of perennial perpetual maintenance of these roads and the mechanism for the same.
15. No and type of vehicles to be used daily and the frequency for the purpose of transportation and the time and duration of such transportation. Whether permission taken or will be taken for the appropriate authority for the purpose.
16. Intersection point of the haulage roads with the main SH / NH / public road and the traffic density study at appropriate locations by domain expert with remedial measures for decongestion and road safety.
17. (i) Any bridge (road / rail) existing and the distance of it from the lease boundary.  
(ii) Any culvert or small bridge will be used by the plying vehicles carrying the sand minerals.
18. Any High Transmission Electric line existing and if yes, the distance of the same from the boundary of the lease.

The prescribed TOR would be valid for a period of four years for submission of the EIA/EMP report from the date of issue.



Yours faithfully,



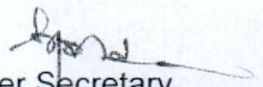
Member Secretary

Memo No. 3684/SEIAA

Dated 27.12.2021

Copy forwarded to

1. The ADM & Collector, Ganjam for information and necessary action.
2. The Deputy Secretary, of MM&S Branch of Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
3. The Tahasildar, Hinjilicut, Dist- Ganjam for information and necessary action.

Member Secretary

## **STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

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Terms of Reference (TOR) for preparation of Environmental Impact Assessment (EIA) and Environmental Management Plan (EMP) for "Mining of Minerals" as per the EIA Notification, 2006 has been devised to improve the quality of the reports and facilitate decision-making transparent and easy. TOR will help the project proponents to prepare report with relevant project specific data and easily interpretable information. TOR for mining of minerals is expected to cover all environmental related features.

Mining of minerals plays a positive role in the process of country's economic development. In addition to the contribution towards economic growth, mining can also be a major source of degradation of physical as well as social environment, unless it is properly managed. Environmental impacts can arise during all activities of the mining process. Minimizing the damage due to mining operations depends on sound environmental practices in a framework of balanced environmental legislation. The potential adverse effects of mining activities include air pollution, surface and groundwater pollution, noise and vibration, damage to local ecology, natural topography and drainage, depletion of water resources etc. All these environmental components are required to be considered while selecting a proper methodology of mining, mitigation measures to reduce pollution load, conservation of natural resources etc.

The projects of mining of minerals as stated in the schedule require prior environment clearance under the EIA notification, 2006. Category 'A' Projects are handled in the MoEF&CC and Category 'B' projects are being handled by the respective State Environment Impact Assessment Authorities (SEIAAs) notified by MoEF&CC and following the procedure prescribed under the EIA Notification, 2006. As per this Notification, as amended, the projects of mining of minor minerals with mining lease area equal to or greater than 50 hectare are to be handled at the level of the MoEF&CC for grant of EC. Such projects with mining lease area less than 50 hectare are to be handled by the respective State Environment Impact Assessment Authority (SEIAA).

### **1(a):STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR NON-COAL MINING PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT**

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of

## **STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

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- the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
  - 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
  - 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
  - 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
  - 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
  - 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
  - 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
  - 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
  - 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR  
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

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- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/  
ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

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- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/  
ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

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- 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 44) Besides the above, the below mentioned general points are also to be followed:-
- a) All documents to be properly referenced with index and continuous page numbering.
  - b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
  - c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
  - d) Where the documents provided are in a language other than English, an English translation should be provided.
  - e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
  - f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
  - g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
  - h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
  - i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

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**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR  
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

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under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

- 32) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 38) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), ODISHA)**

To,

The LESSEE  
 KIRAN KUMAR PANDA  
 AT/PO - KHALISH STREET, NEAR BERHAMPUR STADIUM -760001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/406591/2022 dated 07 Sep 2023. The particulars of the environmental clearance granted to the project are as below.

1. <b>EC Identification No.</b>	<b>EC24B001OR111384</b>
2. <b>File No.</b>	406591/833-MINB1/09-2023
3. <b>Project Type</b>	New
4. <b>Category</b>	B
5. <b>Project/Activity including Schedule No.</b>	1(a) Mining of minerals
6. <b>Name of Project</b>	Kharida Sand Bed Mining Project
7. <b>Name of Company/Organization</b>	KIRAN KUMAR PANDA
8. <b>Location of Project</b>	ODISHA
9. <b>TOR Date</b>	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 13/12/2024

(e-signed)  
 Sri Prem Kumar, IFS  
 Member Secretary  
 SEIAA - (ODISHA)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**  
*(Pro-Active and Responsive Facilitation by Interactive,  
 and Virtuous Environmental Single-Window Hub)*





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 statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment  
 (Protection) Act, 1986

### ENVIRONMENTAL CLEARANCE FOR SAND MINING

**Subject: Application of Sri Kiran Kumar Panda for extraction of Sand from Kharida Sand Bed Mining Project on junction of Rushikulya & Ghorahara River over an area 5.261 ha at Khata No-554, Plot No-4553/1 & 4532/1, Village- Kharida, Tehsil Hinjilicut, District- Ganjam-Environmental Clearance (EC)-Reg.**

The project proponent Sri Kiran Kumar Panda, has submitted an application for EC to SEIAA, Odisha through the Parivesh portal of MOEF&CC, GOI vide online application no. SIA/OR/MIN/406591/2022 dated 07.09.2023 for mining of Sand from Kharida Sand Bed Mining Project on junction of Rushikulya & Ghorahara River over an area 5.261 ha at Khata No-554, Plot No-4553/1 & 4532/1, Village- Kharida, Tehsil Hinjilicut, District- Ganjam.

#### 2. Proposal in brief:

Proposal No.	SIA/OR/MIN/406591/2022
Date of application	07.09.2023
File No.	406591/833-MINB1/09-2023
Project Type	Proposal for EC
Category	B1
Project/Activity including Schedule No.	1(a) Mining of Minerals
Name of the Project	Proposal for EC for Kharida Sand Bed Mining Project on junction of Rushikulya & Ghorahara River over an area 5.261 ha at Khata No-554, Plot No-4553/1 & 4532/1, Village- Kharida, Tehsil Hinjilicut, District- Ganjam, Odisha
Name of the company/Organization	Sri Kiran Kumar Panda
Location of Project	Village- Kharida, Tehsil Hinjilicut, District- Ganjam
ToR Date	27.12.2021
Name of the Consultant	M/s Cognizance Research India Pvt. Ltd., Noida
Whether submitted scrutiny fee (Yes/No)	Yes, Rs. 2000/- vide e Challan Reference Id No. 311B703695 dated 13.09.2021

*(Signature)*



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**3. Project details:** The highlights of the project, as ascertained from the application and as revealed from the proceedings/discussions held during the meetings of SEAC/SEIAA, are given as under:

- (i). This is a proposal for mining of sand from Kharida Sand Bed Mining Project on junction of Rushikulya & Ghorahara River over an area 5.261 ha at Khata No-554, Plot No-4553/1 & 4532/1, Village- Kharida, Tehsil Hinjilicut, District- Ganjam, Odisha.
- (ii). The mining area is a part of Survey of India Toposheet No. E45A10, E45A11, E45A14 & E45A15 and is bounded between the Latitude-19°30'.70"N to 19°29'52.56"N, Longitude-84°46'40.02"E to 84°46'40.19"E bearing Khata No-554, Plot No-4553/1 & 4532/1, Kissam-Nadi
- (iii). The mining lease is an identified sairat source in the DSR. The Kharida Sand Bed Mining Project sairat source will be leased out under the OMMC Rules, 2016 by Mining Officer, Ganjam to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- (iv). Documents submitted: -Form-1, EMP, PFR, EIA & EMP, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Mining Officer, Ganjam, topo map etc.
- (v). Whether submitted KML file of the lease area-Yes
- (vi). Whether submitted scrutiny fee-Yes of 2000/- vide e Challan Reference Id No. 311B703695 dated 13.09.2021
- (vii). Distance from nearest sanctuary/ESZ- Lakahri valley WLS-40.00 Km
- (viii). Whether the lease area coming in DLC report-No N/A
- (ix). Whether the lease area reflecting in DSR-Yes
- (x). Method of mining- Semi-mechanized as per approved modified mining plan
- (xi). River- Rushikulya & Ghorahara, Depth of sand deposition-1.5 meter and postposed depth of mining 1.5 meter
- (xii). Distance from nearest road bridge-2.60 km, village road-1.30km
- (xiii). Whether it is part of cluster – No, as the Mining Officer, Ganjam and Tahasildar, Hinjilicut has certified that there are no other quarries within 500-meter radius of proposed quarry.
- (xiv). Whether EC obtained earlier-Yes from SEIAA, Odisha vide letter no.202/SEIAA dated 14.01.2016 and submitted EC copy and the earlier EC compliance.
- (xv). Date of approval of mining plan-Yes, approved by the Deputy Director of Geology, South Zone, Berhampur vide letter no.1274 dated 06.10.2020 and further Mining plan modified on 06.09.2024 by Deputy Director of Mines, Ganjam.
- (xvi). Production capacity per annum-15501 cum/annum (max.), total production in 5 years period-77505 cum, Geological reserve-48729 cum and Mineable



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reserve-41779 cum and depth of mining as per approved mining plan is 1.5 meter.

- (xvii). **Reserves and production:** The total Geological reserves is 48729 cum and Mineable Reserves is 41779 cum and the Proposed Production for the Proposed Project is 15501 cum /year.

Year	Surface area in Sq.mt	Thickness of sand in mtr.	Volume of sand in cu.m	Recovery Factor (100%)	Production of sand in cu.m/Ann um
i)	10334	1.5	15501	1	15501
ii)	10334	1.5	15501	1	15501
iii)	10334	1.5	15501	1	15501
iv)	10334	1.5	15501	1	15501
v)	10334	1.5	15501	1	15501
Total					77505

- (xviii). **TOR details:** The Terms of Reference (TOR) letter was issued by SEIAA, Odisha vide letter No.3683/SEIAA Dated 27.12.2021.
- (xix). **Public hearing details:** Public Hearing was conducted on 09/09/2022 at Debastali, Shri Maa KureisuniThakurani Hata (Over Plot No.4728 in Khata No. 555) in Village Kharida under HinjilicutTahasil of Ganjam district. Issues raised during public having are environmental protection, covering of loaded transporting vehicles, local employment, local development and development of temple.
- (xx). **Replenishment study details:** The Replenishment study was done during Pre- and Post-Monsoon Period (May2022 &November 2022) by Physical Method Survey which was conducted with the help of Total Station Survey Instrument and two numbers of GPS (GARMINeTrex10) hand held GPS. After the Replenishment study it was found that 27,853 cum of sand have been proposed to be replenished annually.
- (xxi). **Greenbelt development:** 250Plantsareproposedtobeplantedforthe Proposed project.

Year	No. of plants
1 <sup>st</sup>	50
2 <sup>nd</sup>	50
3 <sup>rd</sup>	50
4 <sup>th</sup>	50
5 <sup>th</sup>	50
<b>Total</b>	<b>250</b>

*R*



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- (xxii). **Manpower requirement:** 18 nos of manpower are required for the proposed project.
- (xxiii). **Project cost:** Estimated Project Cost is 55.90 lakh while EMP Cost is Rs 9,47,500.

**Table- Budget for occupational health**

S. No	Activity	Amount
i)	Doctors Visit	500*18*2= 18,000
ii)	Medicine Budget	500*18*2= 18,000
iii)	Quarterly pulmonary function test	600*4*18= 43,200
iv)	Extra Budget for medical test if required as per doctor's recommendation	60,000
<b>Total</b>		<b>1,39,200/-</b>

**Table: Budget for environmental protection**

Activities to be done		Amount
Haulage Road Repair & Maintenance <ul style="list-style-type: none"> <li>Filling, Leveling and widening of the road up to width of 5m and length of 900 m.</li> <li>Setting &amp; Fixing of Cut Stone on the leveled road.</li> </ul>	900 m (L) x 5 m (W)	1,00,000 (P.A)
Water Sprinkling on Haulage Road for Dust Suppression	Assuming Rs.1200/day for 260 days of working Tanker Cost: Rs. 600/Tanker Tanker Capacity: 4500 liter, No. of Tankers required: 2	3,12,000 (P.A)
Plantation along the road side & post plantation care	Plantation@100/sapling g (50 sapling/Year) Post plantation care	5000 (P.A) 1,30,000 (P.A)

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Activities to be done		Amount
	@500/day Note: Annual cost will increase with increase in no. of sapling.	
Environmental Monitoring & Compliances.	<ul style="list-style-type: none"> <li>➤ Half Yearly Monitoring of Environmental Parameters viz. Air, water, Noise &amp; Soil.</li> <li>➤ Half Yearly Submission of Compliances.</li> </ul>	4,00,000 (P.A)
➤ <b>TOTAL</b>		9,47,000

**Table: CER Budget**

Sr. No.	Activity	Capital Cost (In Rs.)
	Development of Temple in Kharida Village	1,12,000/-

- (xxiv). The DSR has not been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
- (xxv). The cluster certificate has been furnished by the Tahasildar, certifying that there are no other sand quarries coming within the radius of 500meter of the proposed quarry. Hence, it is not coming cluster proposal.
- (xxvi). The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation.
4. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B1 as the mining lease area is more than 5 ha.
5. The proposal was placed in the SEAC meeting held on 01.12.2023 and the SEAC recommended to grant EC valid from the date of EC accorded upto the lease period with specific conditions stipulated for sand mine along with additional conditions.

The proposal was placed in 151<sup>st</sup> SEIAA meeting held on 11.01.2024 & 12.01.2024. The Authority peruse the reply dt. 21.11.2023 of the Tahasildar,



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Hinjilicut enclosing an action plan for protection of River channel in confluence point which is very sketchy and devoid of any technical details and measurement. After detailed deliberation in the matter, the Authority decided that the PP should prepare a concrete plan and estimate for protection of river channel in the confluence point of River Ghodahada and River Rusikulya and obtain NOC from the Water Resource Dept. for the mining proposal along with technical approval of the action plan. Accordingly, ADS letter was issued to the PP dated 05.02.2024. Now, the PP has submitted clarification dated 24.07.2024 with mentioned that based on the SEIAA dated 05.02.2024, modified mining plan has been prepared and approved dated 06.09.2024 with mentioned that the lease area falls at the confluence point of River Ghodahada and River Rushikulya. But after field verification by the Tahasildar and Revenue team with mining officer it is observed that the mining should be confined without touching the confluence point zone, Hence, the plot no. 4531/1 which was actually situated at the confluence point zone has been eliminated and plot no. 4532/A has been proposed for mining. Hence, the modification mining plan has been prepared and approved.

6. The matter was further examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 177<sup>th</sup> meeting held on 28.10.2024 & 29.10.2024 in accordance with the EIA Notification, 2006 and further amendments thereto as well as the Judgement dated 2<sup>nd</sup> February, 2022 of Hon'ble National Green Tribunal in OA No.33/2020/EZ (Laxmidhar Palai Vrs. District Collector, Balasore). After detailed deliberations in the matter, the Authority decided to grant Environmental Clearance with usual stipulated conditions as applicable for sand quarry.
7. **Environmental Clearance (EC) is granted under the provisions of EIA Notification No. S.O. 1533 (E) dated the 14<sup>th</sup> September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time for mining of Sand from Kharida Sand Bed Mining Project on junction of Rushikulya & Ghorahara River over an area 5.261 ha at Khata No-554, Plot No-4553/1 & 4532/1, Village- Kharida, Tehsil Hinjilicut, District- Ganjam with the following stipulations, environmental conditions and safeguards.**

**A: Stipulations:**

Sl.	Descriptions	Stipulation
(i)	Lease Area:	13.00 Acres or 5.261 Ha.
(ii)	No Mining Zone:	(i). The PP shall maintain safety and stability of Riverbanks i.e. 3 meter or 10% of river width whichever is more for protection of river bank and (ii). 7.5-meter safety zone from all side of lease boundary.



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		(iii). No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.
(iii)	Maximum Depth of Mining:	1.5 meter as per the approved mining plan
(iv)	Method of Mining:	Semi-mechanized as per approved modified mining plan
(v)	Permitted Quantity:	<b>15,500 cum/annum</b>
(vi)	Validity Period of EC:	The EC valid upto the lease period subject to the quantity prescribed in the revised DSR or modified Mining Plan (approved by the competent authority) whichever is less.
(vii)	ARRS report	The PP shall carryout the ARRS study in subsequent year through a NABET or ORSAC empanelled agency and submit to SEIAA, Odisha by 31 <sup>st</sup> December 2025.

**Specific Stipulations**

- i) Maximum quantity of extraction shall be limited to **15,500/annum** valid upto the lease period subject to the quantity prescribed in the revised DSR or modified Mining Plan (approved by the competent authority) whichever is less.
- ii) The PP shall carryout the ARRS study in subsequent year through a NABET or ORSAC empanelled agency and submit to SEIAA, Odisha by 31<sup>st</sup> December, 2025.
- iii) The PP will implement the EMP with a budgetary allocation of Rs.9.47 Lakh (Capital cost) and CER cost of Rs. 1.12 Lakhs (capital cost).
- iv) The PP shall plant **250 no. of tree species** like Banyan, Peepal, Neem, Jamun, Mango, Karanj, Arjun etc. as part of tree plantation campaign "**Ek Ped Maa Ke Naam**" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).
- v) The PP shall not extract sand from the plot no. 4531/1 which was actually situated at the confluence point zone has been eliminated and plot no. 4532/A has been proposed for mining. Hence, the modification mining plan has been prepared and approved.
- vi) Revision of DSR the mention of this deposit with final coordinates is to be ensured.
- vii) The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey be superimposed on the cadastral map.
- viii) The Project proponent shall follow Sustainable Sand Mining Guidelines, 2020.
- ix) The proponent shall provide Bio- toilet for the workers.
- x) Project Proponent shall not disturb the water course during mining.

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**B: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED WITH BY THE TAHASILDAR/MINING OFFICER BEFORE LEASE AGREEMENT:**

- 7.1 **Boundary Demarcation:** - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
- 7.2 **Digital Map:** -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining Officer shall be submitted to SEIAA, Odisha through email at [seiaaodisha@gmail.com](mailto:seiaaodisha@gmail.com).
- 7.3 **Intimation of EC:** - The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change ([www.parivesh.nic.in](http://www.parivesh.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
- 7.4 **State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/ Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
- 7.5 **Condition by Collector:** - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
- 7.6 **Compliance report for Transfer of EC:** - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/ Mining Officer concerned of the above environmental conditions and safeguards.

**C: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED ON FIELD AFTER THE LEASE AGREEMENT**

- 7.7 **Maximum permissible depth:** This Environmental Clearance is given with the condition that maximum depth of digging of sand shall be 1.5 m as per mining plan. Any flouting of this restriction shall make this EC liable to cancellation.



- 7.8 **Maximum permissible quantity:** Maximum yearly quantity of extraction from the quarry shall not exceed annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) i.e. 15500 cum/annum. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 7.9 **Annual Replenishment Rate Study of Sand:** -The Project Proponent shall carry out Annual Rate of Replenishment study of sand by ORSAC empanel agency or NABET Consultant as per prescribed drone method of MoEF & CC, Govt. of India by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The detailed methodology for finding the rate of replenishment study of sand is laid down in the Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the actual rate of replenishment of mined out sand in the lease area. PP shall carry out Annual Rate of Replenishment Study (ARRS) through ORSAC empanel agency in every year and submit the report to SEIAA, Odisha during submission of EC compliance with attaching real-time geo-coordinating photographs both pre and post monsoon data collection time.
- 7.10 **District Survey Report:** In view of likely revision of DSR as per the Ministry guidelines, the mention of this deposit in DSR with final coordinates is to be ensured by Tahasildar/Mining Officer **before expiry of the existing current DSR.** The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey be superimposed on the cadastral map. The ARRS quantity shall be updated during revision of DSR.
- 7.11 **No change in the mining plan without prior approval of SEIAA:** - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of sand from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 7.12 **Environmental Management Plan:** EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed in EMP. The PP will implement the EMP with a budgetary allocation of Rs.9.47 Lakh (Capital cost)



- and CER cost of Rs. 1.12 Lakhs (capital cost). Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCCB along with the compliance report. The Tahasildar/ Mining Officer shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
- 7.13 **Common Forum for EMP:-** All the individual quarry lessee holders coming under the Tahasil may create a common forum in coordination with the Tahasildar/ Mining Officer and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.
- 7.14 **No Working Zone:** - The lessee shall ensure that no sand mining is carried out in the areas as specified below: -
- During the rainy season;
  - Within the water channel or stream flow area throughout the year;
  - Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply/irrigation scheme, 100 meter from the edge of National Highway and railway line, 50 meter from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meter from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
  - The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period.
  - No stream shall be diverted for the purpose of sand mining and no natural water course shall be obstructed.
  - Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
  - The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 7.16 **Transport Safeguards:**
- No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.
  - Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.



- c) Project proponent shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- d) Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/ Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.

**7.17 Other Environmental Conditions:** -The Project Proponent shall follow all the provisions of Sand Policy of Govt. Of Odisha dated 02.09.2021 for this sand mining project.

- a) The Tahasildar/ Mining Officer shall take adequate measures to prevent unauthorized mining;
- b) The project proponent should carry out river bed sand mining manually by engaging local laborers to check over exploitation of sand at the source;
- c) The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- d) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.

**7.18 Half-yearly Compliance Report:** -It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental. The project authority mandatory to upload the compliance report of EC conditions including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions. No hard copy and soft copy required to submit to SEIAA, Odisha, failing which EC is liable to be revoked.

**7.19 Concomitant Monitoring:** - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/mining officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits half yearly compliance reports.

*Handwritten signature*


**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com

*statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986*

- 7.20 **Independent Monitoring:** -The concerned Regional Office of the MoEF & CC/SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 7.21 **Revocation of EC:** - The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 7.22 **Change in Ownership of Lease:** - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
8. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
9. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
10. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,

  
 Member Secretary

Copy to

1. Principal Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.





**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**  
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
*statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment  
(Protection) Act, 1986*

4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information
6. Chairman/Member/Member Secretary, SEIAA for information
7. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
8. Collector & DM, Ganjam, Sub-Collector, Ganjam, DDM, Ganjam, DFO, Ganjam, RO, SPCB, Ganjam, Tahasildar, Hinjilicut /Mining Officer, Ganjam for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal

R

Member Secretary





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526

Computer ID No. 642500008  
Computer Document No. 10642500007  
Computer Volume No. 01  
Date of Registration. 03.01.2025

03.01.2025  
Registering Officer  
Hinjili (Gm.)

**FEEES PAJD**

A... ( 5 )... 520079.00  
A (20).....  
A18(VII).....  
I (3).....  
ODWR4/79.....  
19 ( )... 170.00  
Total 520249.00

1268613  
1268650



Kiran Kumar Panda

**FORM - N**  
**FORM OF QUARRY LEASE**  
[See Rule 27(13)]

**THIS INDENTURE** made this 3rd day of Jan 2025 between the **GOVERNOR OF ODISHA** represent by **Mining Officer, Berhampur** (hereinafter called the "Lessor") of the one part.

AND

Sri. Kiran Kumar Panda, Proprietor of M/s Shree Laxmi Narayan Mines, aged about 48 years, S/o. Late Gopinath Panda, by profession: Business, by caste: Hindu, Resident of At- Khalasi Sahi, Berhampur, Dist. – Ganjam, PS-Town Police, Odisha, Pin- 760001 in the state of Odisha, Cell No – 9861013516, Aadhar Card No – 9862 14595061. (Hereinafter called the "LESSEE" which expression shall where the context so admits the deemed to include his heirs, executors, administrators assignees) of the other part.

**WHERE AS** Sri. Kiran Kumar Panda, (Lessee) has applied to the Competent Authority concerned for a Quarry Lease for Sand (Minor Mineral) in accordance with the provisions of the Odisha Minor Mineral Concession Rules, 2023 in respect of the lands described in **Part – I** for the Schedule and has deposited a sum of Rs. 5498625/- as security.

LESSOR  
Mining Officer  
O/o the Deputy Director of Mines  
Banjam Circle, Berhampur

~ 1 ~

Kiran Kumar Panda

LESSEE

**AND WHEREAS** the Competent Authority has communicated his approval to grant of lease on the terms, covenants and conditions hereinafter contained.

The Lessee shall pay the Stamp Duty @ ₹12,68,613/- and Lessee shall pay the registration fees @ ₹5,20,079/- (as mentioned in the Lt.No.11 dtd: 02/01/2025 of Sub-Registrar Hinjilicut) during execution of the above-mentioned agreement before Sub-Registrar Hinjili

**NOW THIS INDENTURE** witnesses as follows:

The Lessor hereby demises to the Lessee the land described in Part-I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for a term of 5 years from the date on which this executed deed is registered under Indian Registration Act and **Odisha Registration Manual**, subject to the terms, covenants, conditions hereinafter provided.

**IN WITNESS WHEREOF** these presents have been executed in manner hereunder appearing the day and year first above written.

This Schedule above referred to

PART-1

**LOCATION AND AREA OF THE LEASE**

Village Khata No: 554 (Five Five Four)

Plot No: 4532 (Four Five Three Two)

Village: Kharida

Tahasil: Hinjilicut

Area (in hectares): 13.00 Acres or 5.261 Hectares

As per plan annexed bounded



LESSOR  
Mining Officer  
O/o the Deputy Director of Mines  
Banjam Circle, Berhampur

~ 2 ~

Kisan Kumar P. J.

LESSEE



**Endorsement of the certificate of admissibility**

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35(b) Fees Paid : A5(c) - 520079, User Charges - 170, Total - 520249.

Date **03-Jan-2025**

Signature of Registering officer

**Endorsement under section 52**

Presented for registration in the office of the Sub-Registrar **Sub-Registrar HINJILI** between the hours of 10:00 AM and 1:30 PM on the Date **03/01/2025** by **MINING OFFICER OFFICE OF THE DEPUTY DIRECTOR OF MINES GANJAM CIRCLE BERHAMPUR(GOVT)** , son/daughter/wife of of **AT/PO- BERHAMPUR, PS- BERHAMPUR, TAHASIL- BERHAMPUR, DIST- GANJAM**, by caste , profession and finger prints affixed

Signature of Presenter / Date: **03-Jan-2025**

Signature of Registering officer.

**Endorsement under section 58**

Execution is admitted by :

NAME	PHOTO	THUMB IMPRESSION	SIGNATURE	DATE OF ADMISSION OF EXECUTION
MINING OFFICER OFFICE OF THE DEPUTY DIRECTOR OF MINES GANJAM CIRCLE BERHAMPUR(GOVT)	Execution By MINING OFFICER OFFICE OF THE DEPUTY DIRECTOR OF MINES GANJAM CIRCLE BERHAMPUR(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By MINING OFFICER OFFICE OF THE DEPUTY DIRECTOR OF MINES GANJAM CIRCLE BERHAMPUR(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By MINING OFFICER OFFICE OF THE DEPUTY DIRECTOR OF MINES GANJAM CIRCLE BERHAMPUR(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	-----
KIRAN KUMAR PANDA		245008275		03-JAN-2025
Identified by <b>EIBEKANANDA JENA</b> Son/Wife of <b>AUROBINDO JENA</b> of <b>BERHAMPUR GANJAM</b> by profession				
BIBEKANANDA JENA		 43593667	<b>REGISTERING OFFICER HINJILI (GANJAM)</b>  Bibekanda Jena	03-JAN-2025

Date: **03-Jan-2025**

Signature of Registering officer

**Endorsement of certificate of registration under section 60**

Registered and true copy filed in : Office of the Sub-Registrar , HINJILI

Book Number : 1 || Volume Number : 1

Document Number : 10642500007

For the year : 2025

Seal :  
Date : 04/01/2025

Signature of Registering officer

On the North by

On the South

On the East by

And on the West by

As per Mining plan & Land schedule

Hereinafter called as "said lands"

**Boundary Description**

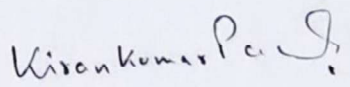
SI No	LATITUDE	LONGITUDE
1	19° 30' 01.59629"	84° 46' 39.06292"
2	19° 30' 57.74449"	84° 46' 38.60394"
3	19° 30' 50.80122"	84° 46' 36.04235"
4	19° 30' 51.74996"	84° 46' 40.72675"
5	19° 30' 57.93409"	84° 46' 42.72675"
6	19° 30' 01.69908"	84° 46' 42.48249"

**Land Schedule :**

Mauza	Khata No	Plot No	Kissam	Area in Ac
Kharida	554	4532	NADI	13.00 Ac
		1 Plot		13.00 Ac/ 5.261 Ha

  
LESSOR

~ 3 ~

  
LESSEE

Mining Officer  
O/o the Deputy Director of Mines  
Banjam Circle, Berhampur

Year	MGQ	Royalty @ Rs. 35/- per Cum	Additional Charge @ Rs. 1255/- per Cum	DMF 10% of Royalty	EMF 5% of Royalty	Compensatory 5% of Royalty	Surface Rent @ 360 *5.261 Hect	IT 2%	Total
03.01.2025 to 31.03.2025 (2024-25)	3654	1,27,890	45,85,770	12,789	6,394.50	6,394.50	484.01	94,273.20	48,33,995.21
2025-26	15500	5,42,500	1,94,52,500	54,250	27,125.00	27,125.00	1,893.96	3,99,900.00	2,05,05,293.96
2026-27	15500	5,42,500	1,94,52,500	54,250	27,125.00	27,125.00	1,893.96	3,99,900.00	2,05,05,293.96
2027-28	15500	5,42,500	1,94,52,500	54,250	27,125.00	27,125.00	1,893.96	3,99,900.00	2,05,05,293.96
2028-29	15500	5,42,500	1,94,52,500	54,250	27,125.00	27,125.00	1,893.96	3,99,900.00	2,05,05,293.96
Upto 02.01.2030 (2029-30)	11,846	4,14,610	1,48,66,730	41,461	20,730.50	20,730.50	1,409.94	3,05,626.80	1,56,71,298.74
<b>Total</b>									<b>10,25,26,469.79</b>

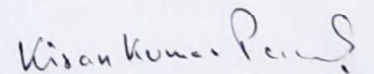


LESSOR

Mining Officer

O/o the Deputy Director of Mines  
Banjam Circle, Berhampur

~ 4 ~




LESSEE

PART-IITERMS & CONDITIONS

1. The lessee shall pay to the State Government surface rent and before the execution of the lease-deed for the remaining period of the year and other after pay such yearly rent on or before the 15 January of every year.
2. The lessee shall pay dead rent for the remaining period of the year before the execution of the lease deed and thereafter pay yearly dead rent on or before the 15th January of every year and an account of the royalty payable by him shall be kept by the Competent Authority and as soon as the royalty payable by him becomes equal to or in excess of the dead rent already paid by him, he shall remove the minor minerals only after payment of the royalty and in such cases advance dead rent paid by him shall be deemed to have been merged into the amount of royalty he was liable to pay.
3. The lessee shall pay to the Government, compensation for all damages, injuries or disturbance which has been caused by him in the course of mining operation and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbances.
4. The lessee shall commence quarrying operations within three months from the date of execution of the lease deed which shall be carried on in a proper, skilful and workman-like manner and the lessee shall send to the Director and Deputy Director or Mining Officer concerned, under whose jurisdiction the area is located and to the Director of Mines Safety, Bhubaneswar an intimation in Form H of the opening or reopening of the quarry so as to reach them within a period of fifteen days from the date of such commencement.
5. If the lessee does not work upon the quarry for a continuous period of six months, the lease shall be liable to be cancelled, unless prior permission has been granted by the Competent Authority for such stoppage on reasonable grounds:

Provided that the Competent Authority may, on an application made by the lessee before it is cancelled and on being satisfied that it will not be possible for the lessee to undertake mining operations or to continue such operations for reasons beyond his control, make an order within

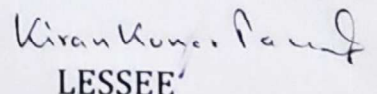


LESSOR

Mining Officer

O/o the Deputy Director of Mines  
Banjam Circle, Berhampur

~ 5 ~



LESSEE

a period of one month from the date of receiving such application and subject to such conditions as may be specified to the effect that such lease shall not be cancelled.

- (6) The lessee shall allow reasonable facilities of access to other concessionaires of major and minor minerals, as may be directed by the competent authority.
- (7) If any minor mineral not specified in the lease deed is discovered in the leased area, the lessee shall report it forthwith to the Competent Authority and the Director and the lessee shall not win or dispose of any such minor mineral unless such minor mineral is included in the lease deed or a separate prospecting license-cum-mining lease or mining lease or quarry lease, as the case may be, is granted in favour of the lessee. If he fails to apply for a prospecting license-cum-mining lease or mining lease or quarry lease, as the case may be, to extract the newly discovered minor mineral within three months from the date of discovery or if he declares his intention not to work upon the discovered minor mineral, the State Government or the Competent Authority, as the case may be, may grant prospecting license-cum-mining lease or mining lease or quarry lease in respect of that minor mineral to any other person after observing the procedure specified under these rules for the purpose:

Provided that, if the mineral discovered is not a minor mineral, the lessee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the lands being included in his earlier lease for extraction of minor mineral.

- (8) The lessee shall not carry on or allow to be carried on, any quarrying operation at any point within a distance of: —

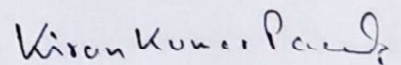
(a) One hundred meters from any Railway line (except under and in accordance with the written permission of the Railway Administration concerned) and in case of

National Highway, State Highway, monuments, heritage sites, or any reservoir, except in accordance with the previous permission of the Collector.

(b) Fifty meters from any tank, canal, road (other than a National or State Highway or other public works or buildings or inhabited sites), except under in accordance with the previous permission of the Collector.

  
LESSOR

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LESSEE

Mining Officer  
O/o the Deputy Director of Mines  
Banjam Circle, Berhampur

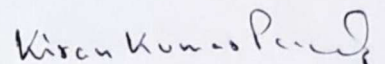
- (9) The Railway Administration or the Collector, as the case may be, may grant such permission as required under clause (a) or (b) of sub-rule (8) on such conditions as may be specified.
- (10) The State or Central Government shall have right to construct any road, railway or canal or reservoir or to lay electric or telephone lines in or over the lands held under the lease: Provided that the lessee shall be given at least sixty days prior notice before the right is exercised and the area thus utilized shall be excluded from the area held under lease.
- (11) The lessee, with prior written permission of the competent authority, can erect at his own cost, temporary structures including buildings required for the purpose of quarrying operation within the leased area, without violating any law or obstructing any natural flow, community access or without causing damage to any embankment or public property, which shall be dismantled by the lessee at his own cost on completion of the lease term or on determination of the lease. The competent authority can pass orders to dismantle such structures if found erected illegally or causing damage to public.
- (12) The lessee shall, at his own expense, erect and at all times maintain and keep in good condition boundary marks and pillars necessary to delineate the leased area.
- (13) The lessee shall obtain permission of the competent authorities of the Forest Department, Odisha to carry on any operation in forest area.
- (14) The lessee shall abide by the provisions of all laws for the time being in force, relating to the working of quarries and matters affecting the safety, health and convenience of the persons employed for quarrying and of the public and he shall also obey all existing laws of way, water and other easements and shall not use power cutters and other machinery in case of laterite quarries.



LESSOR

Mining Officer  
Of the Deputy Director of Mines  
Sanjam Circle, Berhampur

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LESSEE

- (15) The lessee shall keep correct accounts of minor minerals other than specified minor minerals quarried and dispatched and shall furnish a quarterly return in Form-P and annual return in Form-K to the Competent Authority and the Director.
- (16) The lessee shall afford reasonable facilities for inspection of the quarries, accounts and records pertaining to quarrying operation, to the Competent Authority and Director or any other officer authorized by any of them and such officer may issue directions to prevent wasteful extraction of minerals and to ensure observance of the provisions of rules and specify the time limit not exceeding sixty days within which the directions shall be complied with.
- (17) If the lessee does not allow the inspecting officer reasonable facilities for inspection or fails to comply with the directions within the specified time limit, the Competent Authority may forfeit the whole or part of the security deposit paid by the lessee or impose penalty not exceeding rupees fifty thousand and may cancel the lease and forfeit the security deposit.
- (18) The lessee shall report about all accidents involving injury or loss of life or loss or damage to property forthwith to the concerned Competent Authority and Collector of the District.
- (19) If any Government dues payable under the lease deed remain unpaid for one month beyond the date fixed in the lease deed for such payment, the Competent Authority or any officer authorized by him may enter into the leased area and seize all or any of the minor minerals or other movable properties and may dispose of such seized minor minerals or properties towards sufficient satisfaction of the Government dues and all costs and expenses occasioned by the non-payment thereof and if any such government dues remain unpaid over two months beyond the date fixed in the lease agreement for such payment, the Competent Authority may determine the lease, and take possession of the leased area on re-entry without prejudice to such action as may be taken under the provisions of the Odisha Public Demands Recovery Act, 1962 for recovery of such dues.
- (20) The Controlling Authority shall have the right to pre-emption at current market rates over all minor minerals extracted or collected by the lessee and shall be indemnified by the lessee against the claims of any third party in respect of such minerals.



LESSOR  
Mining Officer

O/o the Deputy Director of Mines  
Banjam Circle, Berhampur

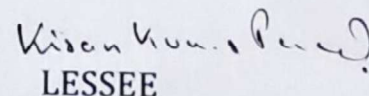
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Kisan Kumar Patra  
LESSEE

- (21) The lessee shall remove all minor minerals extracted before the end of the lease period or of its determination, if it is determined earlier, and all other materials and structures within such reasonable period not exceeding two months or as the Competent Authority may allow.
- (22) All minor minerals, materials, machineries, buildings and other structures, left in the leased area after the date-line fixed or time allowed by the Competent Authority shall be deemed to be the property of the Government and the Competent Authority may dispose of such property by public auction and the sale-proceeds shall be credited to Government account with the approval of Controlling Authority.
- (23) If any mineral other than minor mineral is found in the area in course of quarrying of minor minerals, the lessee shall intimate in writing the fact to the Competent Authority and the Director forthwith and the lease shall be determined without payment of any compensation to the lessee.
- (24) The lessee shall ensure proper maintenance of hill slopes so as to prevent major erosion and observe all such safeguards as provided in the Mines Act, 1952 and the rules and regulations framed there under from time to time.
- (25) The lessee shall carry out quarrying operation with appropriate environment safeguards and shall take such steps for reclamation and raising of plantations in the lease area in line with the prescriptions under rules 29 to 37 of the Granite Conservation and Development Rules, 1999.
- (26) The lessee shall keep the Government indemnified from any liability, compensation damage etc., arising out of his acts or omissions as a lessee during the subsistence of the lease.
- (27) No rejected/off grade major mineral shall be removed on payment of royalty as minor mineral, under this rule.
- (28) The Competent Authority may include such other conditions in the lease deed with the approval of the Controlling Authority.
- (29) The lessee shall abide by the provisions of the Mines Act, 1952 and rules and regulations framed there under, the Explosives Act, 1884 and rules made there under for development of the source of minor minerals in workman like manner and for avoidance of any danger arising out of such winning of minor mineral.

  
LESSOR

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LESSEE

Mining Officer  
O/o the Deputy Director of Mines  
Sanjam Circle, Barhampur

PART-IIILIBERTIES POWERS PRIVILEGES TO BE EXERCISED AND ENJOYED BY THE LESSEE

- i) To enter upon and use the land described in part-I of the schedule during the term hereby demised to carry on all operations necessary for extraction, collection stocking processing and transport and disposed of minor mineral in nature or in processed / converted form.
- ii) To make roads, term ways, install machinery lays electric and telephone line, on and over the said land.
- iii) To use water from streams, water courses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

PART-IVRESTRICTIONS AND CONDITIONS AS TO THE EXERCISE OF LIBERTIES POWERS AND PRIVILEGES IN PART-II

- i) No land shall be used for surface operation if objection is raised by the competent authority or the Collector of the District of the effect that use of the land will be detrimental to public interest.
- ii) The Lessee shall not cut or injure any tree in the area falling within Reserved / protected forest without permission of the Divisional Forest Officer authorized by him in this behalf and upon payment of royalty and fees for compensatory effort station as may be specified.
- iii) The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as case may be.
- iv) The lessee shall not transport or store or cause to be transported or stores any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these Rules and as may be specified under Odisha Minerals (Prevention of Theft, Smuggling and illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules.

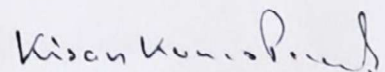


LESSOR

Mining Officer

O/o the Deputy Director of Mines  
Banjam Circle, Berhampur

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LESSEE

PART-VLIBERTIES POWERS AND PRIVILEGE RESERVED TO THE STATE GOVT.

The State Govt. or any officer or persons authorized by him in that behalf has the liberty and power to enter into and upon the auction area to carry on any operation in connection with survey sampling testing quarrying processing stocking and transporting of mineral as may be deemed necessary.

PART-VIPROVISION REGARDING RENTS & ROYALTIES

- 1) The Lessee shall, during the subsistence of this lease pay to Government royalty in respect of any minor mineral removed by him from the leased area at the rates prescribed in Schedule-II and surface rent/dead rent at the rate prescribed in Schedule-I.
- 2) All payments relating to rents, royalties, fees, etc. as provided under these rules shall be paid the State Government free from all deductions, at the District Treasury / Sub-Treasury and in such manner as the competent authority may prescribe.
- 3) For the purpose of computing the royalty, the lessee shall keep correct account of the mineral product, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
- 4) The lessee shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during subsistence of the lease.
- 5) The lessee shall pay surface rent in advance and not later than the 15th January and the 15th July of each year.

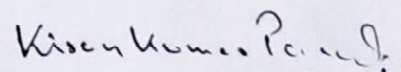


LESSOR

Mining Officer

O/o the Deputy Director of Mines  
Banjam Circle, Berhampur

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LESSEE

- 6) The lessee shall, in addition to the rents and royalties, also pay the contributions to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules.
- 7) The lessee shall also pay the additional charge at the rate of Rs. 1255/- per cubic meter.
- 8) The minimum guaranteed quantity for the quarry lease shall be 15500 Cum per annum.

Signed by:

  
Mining Officer

O/o the Deputy Director of Mines  
Baram Circle, Berhampur  
and on behalf of Governor of Odisha, in the presence of:

- 1) Kumar Dibhuji (DSA) O/o DDM, Berhampur.
- 2) Sarmentakuma Satpathy (LHPur)

Signed by:

Kiran Kumar Perin  
Lessee in the presence of 03/01/2025

- 1) Bibekananda Jena  
S/o Aurobindo Jena  
Srikhetra Vihar, Berhampur  
Adhar No - 6977 2594 7857
- 2) Pranaya Kumar Das  
Ashok Kumar Das  
Dumigrahi, Panakostet

Drafted by:-

Berhampur  
AD - 3967 3579 2828



LESSOR

Mining Officer  
O/o the Deputy Director of Mines  
Baram Circle, Berhampur

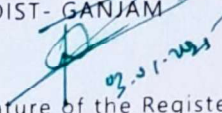
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Kiran Kumar Perin

LESSEE

**ROR Fee Receipt ( Duplicate )**

Date : 03-Jan-2025  
Name : KIRAN KUMAR PANDA  
Application Id. : 642500008  
Head of Item : ROR Fee Receipt  
ROR User Fee : ₹ 0  
Demarcation Fee : ₹ 0  
Delivery Fee : ₹ 0  
Registered Deed Delivery Fee : ₹ 60  
Total Fee : ₹ 60  
Postal Address :  
Registered Deed Postal Address : S/O - LATE GOPINATH PANDA, AT/PO- BERHAMPUR  
KHALASI SAHI, PS- TOWN POLICE, TAHASIL-  
BERHAMPUR, DIST- GANJAM  
Date : 03-01-2025

  
Signature of the Registering Officer

**RECEIPT UNDER SECTION 52 CLAUSE (B) ( Triplicate )**

Registration Office : HINJILI

Year : 2025

Application Id : 642500008

Book No : 1

**Executant Name**MINING OFFICER OFFICE OF THE DEPUTY  
DIRECTOR OF MINES GANJAM CIRCLE  
BERHAMPUR(GOVT)**Presenter Name**MINING OFFICER OFFICE OF THE DEPUTY  
DIRECTOR OF MINES GANJAM CIRCLE  
BERHAMPUR(GOVT)**Claimant Name**

KIRAN KUMAR PANDA

**Fee Details**

Total Registration Fees Paid :	₹ 520249
AS(c) :	₹ 520079
User Charges :	₹170
Expected date of return of document	03-Jan-2025
Received the document mentioned in this receipt.	
Date: 03-Jan-2025	
Signature of the Registering Officer	

  
03-Jan-2025

Date:

Signature of the Receiver

  
03/01/2025**Terms & Conditions :**

The Presenter should deposit this receipt duly signed by him.  
Documents other than WILL will be destroyed if not received within 2 years.  
If the document refused for registration, the registration fee shall be returned



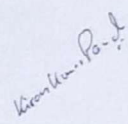
## DEED DETAILS

Nature of the Document	: LEASE ADVANCE WITH RENT IMMOVABLE	Volume Number	: 1
Date of Execution	: 03-Jan-2025	Place of Execution	: HINJILI
Document Number	: 10642500007	Registration Date	: 04-Jan-2025

## LESSOR DETAILS

NAME	PHOTO	Thumb Impression	Signature
MINING OFFICER OFFICE OF THE DEPUTY DIRECTOR OF MINES GANJAM CIRCLE BERHAMPUR(GOVT)			

## LESSEE DETAILS



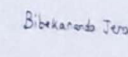
NAME	PHOTO	Thumb Impression	Signature
KIRAN KUMAR PANDA			

## PROPERTY DETAILS

District	Village/Mouja-Thana	Khata	Plot	Area	Kisam Type	Market Value	Sabak Khata No.	Sabak Plot No.
GANJAM	KHARIDA-7	554	4532	13 Acre (13 Acre)	NADI	0	Not Available	Not Available

East	West	North	South	Property Transaction Details
AS PER MINING PLAN AND LAND SCHEDULE	AS PER MINING PLAN AND LAND SCHEDULE	AS PER MINING PLAN AND LAND SCHEDULE	AS PER MINING PLAN AND LAND SCHEDULE	NADI - FULL PLOT TRANSACTED AC 13.000 DEC

## IDENTIFIER DETAILS

NAME	PHOTO	Thumb Impression	Signature
BIBEKANANDA JENA			

## DECLARATION

- I / we the vendor (s) of the said property do /so not belong to scheduled caste or scheduled tribe communities.
  - I / We the vendee (s) do/ do not belong to scheduled caste or scheduled tribe communities
- The land is not publicly endowed
- The land is not a lease hold one within ten years
- The land is covered under consolidation operation.
- The land is vacant land / land with structures
- I / We the vendee (s) do hereby declare that I / We have reasonably enquired and verified the documents relating to the right, title and interest of the vendor and have purchased the property on payment of full / part consideration. I / We further declare that we will be held entirely responsible if we